

Bank for the year ended the 31st December, 1978 along with the accounts and Auditor's Report thereon.

(vi) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1978 along with the Accounts and Auditor's Report thereon.

(vii) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1978 along the Accounts and the Auditor's Report thereon.

(viii) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.

(ix) Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.

(x) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.

(xi) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1978 along with the accounts and the Auditor's Report thereon.

(xii) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.

(xiii) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.

(xiv) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st

December, 1978 along with the Accounts and the Auditor's Report thereon. [Placed in Library. See No. LT-34/80.]

(2) I beg to lay on the Table:—

(a) A copy of the Income-Tax (Third Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. S.O. 396(E) in Gazette of India dated the 12th June, 1980, under section 296 of the Income Tax Act 1961. [Placed in Library. See No. LT-935/80.]

(b) A copy each of the Notification Nos. GSR 114(E) to 119(E) (Hindi and English versions) published in Gazette of India dated the 25th March, 1980 together with an explanatory memorandum regarding continuation of scheme of special excise duty on excisable goods at the hitherto existing rates under the provisions of the Finance Act, 1980, issued under the Central Excise Rules, 1944.

(c) A copy each of the Notification Nos. GSR 120(E) to 130(E) (Hindi and English versions) published in Gazette of India dated the 25th March 1980 together with an explanatory memorandum regarding continuation of scheme of levy of auxilliary duties of customs on imported goods at the hitherto existing rates under the provisions of the Finance Act 1980, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-936/80.]

12.05 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED STRIKE BY THE STUDENTS OF AYURVEDIC COLLEGES IN DELHI.

SHRI CHIRANJI LAL SHARMA (Karnal): I call the attention of the hon. Minister of Health to the follow-

*The Reports were earlier laid on the Table on the 11th March, 1980.

ing matter of urgent public importance and request that he may make a statement thereon;

“Reported strike by the students of Ayurvedic Colleges in Delhi”.

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): Sir, There are four Ayurvedic Colleges in the Union Territory of Delhi. The Ayurvedic and Unani Tibbia College, Karol Bagh, is affiliated to the Delhi University. The following 3 private Ayurvedic Colleges are affiliated to the Examining Body formed under the provisions of the East Punjab Ayurvedic and Unani Practitioners Act, 1949, for the Union Territory of Delhi for holding examinations and prescribing courses of study:

- (1) Sanatan Dharma Ayurvedic College, Kishan Nagar,
- (2) Ahimsa Ayurvedic College, Shankar Road, and
- (3) Dhanwantari Ayurvedic College, Mundka.

The students of these 3 private colleges went on strike in September, 1979 complaining of inadequacy of various facilities in their respective Colleges. Secretary (Medical), Delhi Administration and the Chairman of the Examining Body, held several meetings with the representatives of the students and management of the three colleges. They tried to persuade the management of the Colleges to provide the required facilities in these institutions. The management of all the 3 Colleges promised to provide the required facilities within a reasonable time. In November 1979, the students modified their demands as follows:—

- (1) closure of the three colleges by the Administration; and
- (2) opening of a new College by the Administration for the benefit of the striking students.

The striking students created disturbances in the 3 institutions and did not allow the willing students to attend the classes. The management of the Sanatan Dharma College and Ahimsa College, Shankar Road informed the Administration that they had been compelled to close their institutions. The management of Dhanwantri Ayurvedic College, Mundka, had, however, informed in September, 1979, that they were continuing to run the institution.

At present, of the 3 Colleges, the Management of the Sanatan Dharma Ayurvedic College, in their letter dated 4th June, 1980, addressed to the Examining Body, has intimated that at the request of the students and their parents, it has decided to re-open the College. The management has sent letters under postal certificate to individual students and has also issued a notice in two local newspapers on 8th June, 1980 to this effect. It is understood that the management of the Ahimsa Ayurvedic College, Shankar Road, is likely to follow suit, shortly.

SHRI CHIRANJI LAL SHARMA: As per statement of the hon. Minister the students of these three colleges numbering about 600 and odd are on strike for over a period of 9½ months and are wandering from pillar to post for fulfilment of their demands. Actually, practically a period of one year has been criminally wasted. About 250 students came to express their resentment as per paper reports. 53 were arrested and were let off under the orders of the magistrate. The hon. Minister has stated that the management of all the three colleges promised to provide the required facilities within a reasonable period. May I know from the hon. Minister what the reasonable period was. Secondly, what were the demands of the students? Thirdly, were any concrete steps taken by the management to fulfil the demands of the students? May I know from the hon. Minister would Delhi Administration consider the desirability of affiliat-

[Shri Chiranji Lal Sharma]

ing these colleges to their University! The hon. Minister has stated that the management of Sanatan Dharma Ayurvedic College and Ahimsa Ayurvedic College, Shankar Road, informed the Administration that they had been compelled to close these institutions. I would like to know from the hon. Minister as to what action was taken by the Delhi Administration against such closures of the institutions who had tried to play with the lives of 600 students. If not, why not, particularly when the career of 600 students is involved? May I know if the hon. Health Minister knows that the management of these three institutions extorted huge amounts from the students at the time they sought admission to these institutions. If so, will the Government kindly let the House know whether the Government would institute an inquiry into the conduct of the management?

SHRI B. SHANKARANAND: Out of the three colleges—all of them are private colleges—one is a new one. No doubt there is large scope for improvement in providing physical facilities to the students in the three colleges and the management of all the three colleges had agreed to provide all the facilities as required by the students in a phased manner. There were meetings held by the Delhi Administration attended by the students and the management and the management agreed to provide the facilities. Hon. members must know that the original demands of the students were to get proper facilities regarding providing a proper building, equipment, laboratory, etc. But thereafter they changed their demands and said that the three colleges must be closed and the Government should open a new college. If this is the demand, you can imagine how we can react to it. So far as facilities are concerned, I am interested in providing the physical facilities to the students and we are persuading the managements and the managements have agreed.

SHRI K. A. RAJAN (Trichur): I scrupulously followed the statement made by the Minister. Unfortunately, there was a slight distortion of facts. These 650 students coming from far away places had been going about in the streets of Delhi for the last nine months. What is their grievance? In the matter of ayurvedic study, if you want to impart education in a scientific way, there should be all the scientific equipment, laboratories, etc.

These colleges must naturally be equipped with all modern facilities, laboratories, and other things. The crux of the students' grievances is that while the colleges have been given affiliation by the University they did not care to look into the facilities that are there. These ayurvedic students could not conduct any study not only because there were no facilities like laboratories, but because there were not even qualified teachers to teach them. Then, what is the use of these 650 students, coming from far away places, attending these colleges? The issue has been pending for the last nine months. These students had been agitating all the time. They held a demonstration before Parliament. There is some insinuation in the statement that the students were behaving irresponsibly and all that. This insinuation should not have been made. We should look into their real grievance. I would like to draw the attention of the minister to the meeting held on 8-2-80 between the students and the then State Minister for Health, Shri Laskar. He assured the students that within one month, a new college will be opened for them. Irrespective of the fact whether he belonged to this party or that party, the Government is committed to the assurance given to the students. Now the students are only demanding that the Minister and the Government should honour that commitment. You cannot deviate from that, whether the private colleges are able to provide amenities or not. They said that one academic year has gone waste. I am

very much afraid that the students may lose this year also. According to the present facts, the private institutions cannot provide the necessary scientific equipment, laboratories, qualified teachers and other facilities. I want to know whether the hon. Minister would stick to the assurance given to the students by the then Government on this particular question and open a new college under the Government?

SHRI B. SHANKARANAND: I agree with the hon. Member that the students are to be provided with full physical facilities. There is no doubt about it. But I have told this House that there had been meetings with the management, students and the Delhi Administration and the management had agreed to provide facilities whether it be teachers or equipment or building or library.

As I said in my statement, at the request of the students and their parents, the management of one college has decided to re-open the college. It is understood that the second college is likely to follow suit shortly. The students can continue their studies in these colleges and they can wait for some time to have full facilities in the colleges.

Regarding qualified teachers, I should say that out of the three colleges, two colleges are old ones. The students have been appearing from these colleges every year and have been getting their degrees or diplomas, as the case may be. They are not new colleges. Suddenly, the students want that the private colleges should be closed and the Government should open a new college. I do not know why this demand has come.

SHRI K. A. RAJAN: Government made a commitment to them.

SHRI B. SHANKARANAND: I can definitely say that the Minister of

State for Health has not made any definite commitment. I can only say that the Government will take interest and try to help these students sympathetically.

MR. SPEAKER: Mr. Vasant Sathe to make a statement.

PROF. MADHU DANDAVATE (Rajapur): Before he makes the statement, there is a procedural point which I want to raise.

MR. SPEAKER: On 19-6-80, after the lunch recess, Dr. Subramaniam Swamy raised a point of order and said that the constitution of the Press Commission had been announced by Government outside the House while the House was in session. He contended that this announcement should have been made in this House first. The Minister of Parliamentary Affairs observed that he had noted the point and would communicate to the Minister concerned. The hon. Deputy-Speaker then remarked: "You have made a proper protest and the Minister of Parliamentary Affairs has already replied. You must expect a reply from the Minister concerned." Now he is making a statement. After his statement, I will allow you to raise the point.

12.19 hrs.

STATEMENT RE. NEW MEMBERS OF THE PRESS COMMISSION

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): Yesterday, some Hon. Members had mentioned in the House that the names of the new Members of the Press Commission should have been conveyed to the Sabha first.

As the Hon. Members are aware, Government had accepted the resignations submitted in January, 1980, by the former Chairman and the Members of the Press Commission and had also announced that the Commission